

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 21525 of 2017

[Arising out of the Order-in-Appeal No. 710 to 712/2014-S.T dated 11.12.2014 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I), Cochin-18]

Boban Mani

Aged 52, S/o Late Main, Erupoolunkattil, Mannathoor,
P O, Pampakuda, Ernakulam
Kerala - 686723

.....Appellant

VERSUS

**Commissioner of Central Excise and Service Tax
Cochin**

C R Building, I S Press Road, Ernakulam,
Cochin, Kerala – 682018

..... Respondent

AND

Service Tax Appeal No. 21527 of 2017

[Arising out of the Order-in-Appeal No. 710 to 712/2014-S.T dated 11.12.2014 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I), Cochin-18]

Boban Mani

Aged 52, S/o Late Main, Erupoolunkattil, Mannathoor,
P O, Pampakuda, Ernakulam
Kerala 686723

.....Appellant

VERSUS

**Commissioner of Central Excise and Service Tax
Cochin**

C R Building, I S Press Road, Ernakulam,
Cochin, Kerala – 682018

..... Respondent

WITH

Service Tax Appeal No. 21530 of 2017

[Arising out of the Order-in-Appeal No. 710 to 712/2014-S.T dated 11.12.2014 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I), Cochin-18]

Boban Mani

Aged 52, S/o Late Main, Erupoolunkattil, Mannathoor,
P O, Pampakuda, Ernakulam
Kerala-686723

.....Appellant

VERSUS

Commissioner of Central Excise and Service Tax

Cochin

C R Building, I S Press Road, Ernakulam,
Cochin, Kerala – 682018

..... Respondent

Appearance

None for Appellant

Mr. Rajashekar, Authorized Representative for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER Nos. 21883-21885 of 2025

Date of Hearing: 21.11.2025

Date of Decision: 21.11.2025

AS PER: R. BHAGYA DEVI

When the appeals came up for hearing, Appellant submits through letter that he has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and

Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasi